



2026:AHC:129172

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21670 of 2026

Nandu Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kameshwar Rao
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri Kameshwar Rao, learned counsel for the applicant and Sri Rajiv Dhar Dwivedi, learned AGA for the State.
2. The instant bail application has been filed seeking release of the applicants on bail in Case Crime No.39 of 2026, under Sections 3/5A/5B/8 of UP Prevention of Cow Slaughter Act and Section 11 Prevention of Cruelty to Animal Act, Police Station Naugarh, District Chandauli, during pendency of the trial.
3. Learned counsel for the applicant submits, applicant was neither arrested on the spot nor alleged cattles were recovered from his possession and on the basis of statement of co-accused who was arrested at spot he has been made accused in the present matter.
4. He further argued actually, earlier also applicant has been made accused in 7 other cases of Cow Slaughter Act therefore police implicated him in the present matter. He next submits, entire criminal history of the applicant has been explained and in all the cases he is on bail.
5. He next submits, in the present matter applicant is in jail since 30.04.2026.
6. Per contra, learned AGA however opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

7. I have heard both the parties and perused the record of the case.

8. However, apart from the present case applicant is having criminal history of 7 other cases but it reflects, he was neither arrested at spot nor any recovery of cattles was made from his possession.

9. Further, it reflects, all the previous cases relate to Cow Slaughter Act and considering this fact the argument advanced by learned counsel for the applicant with regard to his false implication cannot be ruled out at this stage.

10. Further, entire criminal history of applicant has been explained and in all the cases he is on bail.

11. Further, in the present matter applicant in jail since 30.04.2026.

12. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

13. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

14. Let the applicant - **Nandu Yadav** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

15. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of

the bail of the applicant.

16. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

June 25, 2026
Shahroz